

WEDNESDAY, THE 9TH DAY OF SEPTEMBER 2026

WP(PIL) No. 92 of 2026

ANGELS NAIR

VS

UNION OF INDIA & OTHERS

ADVS FOR PETITIONER/S:

ANGELS NAIR (IN PERSON)

ADVS FOR RESPONDENT/S:

SHRI.S.PRASANTH, SC, EMPLOYEES PROVIDENT FUND ORGANISATION,
SHRI.JAISHANKAR V.NAIR, SC, ANIMAL WELFARE BOARD OF INDIA
(AWBI), GOVERNMENT PLEADER, SHRI.S.PRASANTH, SENIOR PANEL
COUNSEL

SOUMEN SEN, C. J. & SYAM KUMAR V. M., J.

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W. P. (PIL) No. 92 of 2026

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Dated this the 7th day of October, 2026

Appearance:

For the petitioner : Mr. Angels Nair, party in person

For the respondent : Mr. S. Prasanth, Senior Panel Counsel
Ms. Christy Theresa Mathew
representing Mr. Jaishankar V. Nair-R2
Ms. O. A. Nuriya, Sr. GP

ORDER

Soumen Sen, C.J.

The affidavits filed by the District Collector, Kannur, District Collector, Thiruvananthapuram, District Collector, Thrissur, District Collector, Malappuram, and District Collector, Idukki are taken on record. It appears from all the affidavits that the District Animal Market Monitoring Committee, in accordance with the provisions of the Prevention of Cruelty to Animals (Regulation of Livestock Markets) Rules, 2017, has not been constituted in any of the districts except Idukki. Although it is stated that the provisions of the said Rules 2017 are being strictly followed in

respect of animals seized and produced as case property, no details have been furnished in any of the affidavits.

2. It is difficult to accept that the Rules 2017 have been scrupulously followed by everyone. The absence of the District Animal Market Monitoring Committee cannot be a ground to allow violations of the Rules 2017. In the event the District Animal Market Monitoring Committee is not constituted in every district within a period of eight weeks from date, we shall be constrained to close down all livestock markets. The State shall file an affidavit disclosing the cases registered under the Rules 2017 so far and the steps taken against the violators.

3. Post on 2nd December 2026.

**Sd/-
SOUMEN SEN,
CHIEF JUSTICE**

**Sd/-
SYAM KUMAR V. M.,
JUDGE**